

**THE UTTARAKHAND STATE MINERAL DEVELOPMENT BOARD
ACT, 2014**

(THE UTTARAKHAND ACT No. 01 OF 2015)

to establishment the Uttarakhand State Mineral Development Board and for matters connected therewith or incidental thereto.

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ACT

Be it enacted by the Uttarakhand State Assembly in the Sixty-fifth Year of the Republic of India as follows:

Short title and commencement	1.	(1) This Act may be called the Uttarakhand State Mineral Development Board Act, 2014. (2) it extends to the whole of State of Uttarakhand. (3) It shall come into force at once.
Definitions	2.	In this Act, unless the context otherwise requires,- (a) "Board" means the Uttarakhand State Mineral Development Board constituted under section 3, (b) "Prescribed" means prescribed by the rules under this Act. (c) "Government" means the Government of the Uttarakhand; (d) "Member" means member of the Board and include its chairman, (e) "Legislative Assembly" means Legislative Assembly of the Uttarakhand.
Constitution of the State Mineral Development Board and its jurisdiction.	3.	(1) There shall be established a State Mineral Development Board (hereinafter referred as Board) for the purpose of mentioned jurisdiction in sub section (2). (2) The jurisdiction of the Board shall be such as may be prescribed by the State Government.
Chairman, Vice-chairman and members of the Board	4.	(1) The State Government may make appoint a Chairman and a Vice chairman amongst from the elected members of the Legislative Assembly. (2) The State Government may make nomination of the following members in the Board.

		<table border="1"> <tr> <td data-bbox="544 226 651 331">(a)</td> <td data-bbox="651 226 1137 331">Infrastructure Development Commissioner</td> <td data-bbox="1137 226 1372 331"><i>Ex officio member</i></td> </tr> <tr> <td data-bbox="544 331 651 436">(b)</td> <td data-bbox="651 331 1137 436">Principal Secretary / Secretary Mineral</td> <td data-bbox="1137 331 1372 436"><i>Ex officio member</i></td> </tr> <tr> <td data-bbox="544 436 651 542">(c)</td> <td data-bbox="651 436 1137 542">Principal Secretary / Secretary Revenue</td> <td data-bbox="1137 436 1372 542"><i>Ex officio member</i></td> </tr> <tr> <td data-bbox="544 542 651 647">(d)</td> <td data-bbox="651 542 1137 647">Principal Secretary / Secretary Forest and environment</td> <td data-bbox="1137 542 1372 647"><i>Ex officio member</i></td> </tr> <tr> <td data-bbox="544 647 651 752">(e)</td> <td data-bbox="651 647 1137 752">Principal Secretary / Secretary Tourism</td> <td data-bbox="1137 647 1372 752"><i>Ex officio member</i></td> </tr> <tr> <td data-bbox="544 752 651 943">(f)</td> <td data-bbox="651 752 1137 943">Managing Director, Kumaon Mandal Vikas Nigam, Garhwal Mandal Vikas Nigam and Uttarakhand Van Vikas Nigam</td> <td data-bbox="1137 752 1372 943"><i>Ex officio member</i></td> </tr> <tr> <td data-bbox="544 943 651 1048">(g)</td> <td data-bbox="651 943 1137 1048">Director, Geology and Mineral</td> <td data-bbox="1137 943 1372 1048"><i>Member-Secretary</i></td> </tr> </table> <p data-bbox="651 1111 1366 1227">Provided that the State Government may make appoint non Governmental members which numbers shall not more than three in special circumstances,</p> <p data-bbox="651 1249 1366 1406">(3) The tenure of the Chairman and Vice-chairman from the date of resuming his duties shall be the date of his tenure as a Legislative Assembly member.</p> <p data-bbox="579 1429 1366 1507">(4) The tenure of the members of the Board shall be such as may be prescribed.</p>	(a)	Infrastructure Development Commissioner	<i>Ex officio member</i>	(b)	Principal Secretary / Secretary Mineral	<i>Ex officio member</i>	(c)	Principal Secretary / Secretary Revenue	<i>Ex officio member</i>	(d)	Principal Secretary / Secretary Forest and environment	<i>Ex officio member</i>	(e)	Principal Secretary / Secretary Tourism	<i>Ex officio member</i>	(f)	Managing Director, Kumaon Mandal Vikas Nigam, Garhwal Mandal Vikas Nigam and Uttarakhand Van Vikas Nigam	<i>Ex officio member</i>	(g)	Director, Geology and Mineral	<i>Member-Secretary</i>
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<p>Meetings, quorum and regulation of other matters of the Board</p>	<p>5.</p>	<p>(1) There shall be minimum three meetings conducted by the Board in a year and the Chairman of the Board shall authorized summon a meeting in Dehradun,</p> <p>Provided that as per necessity, the Chairman may make summon meeting in other places of the State.</p> <p>(2) The quorum of the meeting and regulation of other matters shall be such as may be prescribed.</p> <p>(3) The notice of the meetings and the minutes of Board shall be countersigned with the signature of the</p>																					

		Member -Secretary.
Pay and allowance of the Chairman, Vice-Chairman and non Governmental members	6.	The pay and allowance and other terms of the Chairman, Vice- Chairman and non Governmental members shall be such as may be prescribed by the Government.
Removal of the Chairman, Vice-Chairman and non Governmental members	7.	The State Government may make remove from his post of the Chairman, Vice-Chairman and non Governmental members in such manner and in such terms as may be prescribed by the State Government.
Maintenance of the Budget and other accounts of the Board and audit	8.	The Budget and maintenance of the account of the Board and manner of audit shall be such as may be prescribed by the State Government.
Power to make rules	9.	(1) The State Government may make rules to carry out the provisions of this Act. (2) Rules made by the State Government shall as soon as may be after it is made, be laid before the State Assembly.
Repeal and Saving	10.	(1) The Uttarakhand State Mineral Development Board Ordinance, 2014 (Ordinance no 04 of 2014) is hereby repealed. (2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

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